

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 25th January, 2018

No. 20/ST-2.— In exercise of the powers conferred by Section 146 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017) and in supersession of the Haryana Government, Excise and Taxation Department, notification No. 26/ST-2, dated 22nd June, 2017, except as respects things done or omitted to be done before such supersession, the Governor of Haryana hereby notifies www.gst.gov.in as the Common Goods and Services Tax Electronic Portal for facilitating registration, payment of tax, furnishing of returns and computation and settlement of integrated tax and www.ewaybillgst.gov.in as the Common Goods and Services Tax Electronic Portal for furnishing electronic way bill.

Explanation.—

(1) For the purposes of this notification, “www.gst.gov.in” means the website managed by the Goods and Services Tax Network, a company incorporated under the provisions of section 8 of the Companies Act, 2013 (Central Act 18 of 2013); and

(2) For the purposes of this notification, “www.ewaybillgst.gov.in” means the website managed by the National Informatics Centre, Ministry of Electronics & Information Technology, Government of India.

2. This notification shall be deemed to have come into force with effect from the 16th day of January, 2018.

ASHIMA BRAR,
Special Secretary to Government Haryana,
Excise and Taxation Department.